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Title: Regarding Indo-Bangladesh talks held in Dhaka on 20 January, 2011.

SHRI MAHENDRA KUMAR ROY (JALPAIGURI): Madam Speaker, thank you for your kind permission to raise a matter of urgent public importance.

I would like to draw your kind attention to the following facts regarding taking steps to implement the Indira-Mujib Agreement, 1974 for the permanent solution of Adverse Possession problem at South Berubari Gram Panchayat in the district of Jalpaiguri, West Bengal.

On 20th January, 2011, a bilateral sitting between India and Bangladesh was held in Dhaka where our Home Secretary has taken part. As per the newspaper version, the said meeting decided to dissolve the enclaves of both the countries. But in accordance with the Indira-Mujib Agreement of 1974 the question of exchange of enclaves is related with the territories under adverse possession by both the countries.

That on the basis of the written answer of an Unstarred Question No. 3974, dated 23rd August, 2005 by the Minister of State in the Ministry of Home Affairs stated: "As per land boundary agreement, 1974, India will retain the southern half of South Berubari Union No. 12 along with the adjoining areas of south Berubari. However, within South Berubari, there are a few scattered areas adversely possessed by Bangladesh. That area is an integral part of India and has been shown on the maps accordingly, except the areas under adverse possession and under marked portion of Daikhata adjoining Berubari. The Survey work for preparation of strip maps in South Berubari area including the territory under adverse possession has been completed. However, these maps have not yet been finalised and exchanged.

That the people of South Berubari are agitating on the prolonged delay in finalizing the maps and for permanent solution of the problem of adverse possession. They have been sitting on staging *dharna* with hunger strike since 27th January, 2011.

Under these circumstances, I would request the hon. Home Minister to take necessary steps to resolve the issue without any further delay.